

of the Central Excises and Salt Act, 1944:—

(i) G. S. R. No. 326, dated the 28th March, 1981, publishing the Central Excise (8th Amendment) Rules, 1981. [Placed in Library. See No. LT-2345/81.]

(ii) G. S. R. No. 329, dated the 28th March, 1981, publishing the Central Excise (9th Amendment) Rules, 1981. [Placed in Library. See No. LT-2345/81.]

III. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under section 296 of the Income-tax Act, 1961:—

(i) S.O. No. 1009, dated the 28th March, 1981.

(ii) S.O. Nos. 1011 to 1016, dated the 28th March, 1981.

(iii) S.O. Nos. 1021 to 1039, dated the 28th March, 1981.

[Placed in Library. See No. LT-2325/81 for (i) to (iii) above.]

IV. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under section 159 of the Customs Act, 1962, along with Explanatory Memoranda on the Notifications:—

(i) G.S.R. Nos. 272(E) to 275 (E), dated the 3rd April, 1981. [Placed in Library. See No. LT-2323/81.]

(ii) G.S.R. No. 286(E), dated the 10th April, 1981. [Placed in Library. See No. LT-2353/81.]

V. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue) along with Explanatory Memoranda thereon:—

(i) G.S.R. Nos. 277(E) and 278(E), dated the 3rd April, 1981. [Placed in Library. See No. LT-2324/81.]

(ii) G.S.R. No. 280(E), dated the 7th April, 1981. [Placed in Library. See No. LT-2354/81.]

(iii) G.S.R. No. 281(E), dated the 8th April, 1981. [Placed in Library. See No. LT-2347/81.]

REFERENCE TO THE WAIVER OF MINIMUM CHARGE FOR POWER IN RAJASTHAN DUE TO ACUTE SHORTAGE OF POWER

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Now, we go to the Special Mention. Shri Jaswant Singh.

SHRI JASWANT SINGH (Rajasthan): I am grateful to you for giving me this opportunity. I rise to make a special mention of a continued difficulty that Rajasthan is facing of late due to acute shortage of power there. This has been going on for the past six months by fits and starts. This has particularly aggravated recently because of the failure of both the RAP plants at Kota. This has resulted in a situation wherein people are deprived of water because in the absence of power water cannot be supplied. Domestic power has been curtailed. This situation is being repeated in Rajasthan. There is total stoppage of power to industry. For the last six to seven months Rajasthan has been facing extreme power shortage which can only be attributed to the inefficiency of the state and Central Governments.

Then there is an additional aspect which I would like to mention with your permission. The Government of Rajasthan has a scheme of minimum charges. These minimum charges are levied irrespective of whether the user uses a particular quantum of power or does not use it. Whereas the minimum charge is levied on the agriculturists, correspondingly the minimum obligatory supply of power is not provided. This is a highly iniquitous situation and in Rajasthan all are badly affected by this. Wherever you have a concept of minimum charge,

[Shri Jaswant Singh]

there has also to be a concept of minimum supply. I would, therefore, make an appeal that the minimum charge for this year in Rajasthan should be completely waived.

REFERENCE TO THE REPORTED HOLDING OF URDU WRITERS' CONFERENCES ON COMMUNAL LINES

श्री नागेश्वर प्रसाद शाही (उत्तर प्रदेश) : श्रीमन्, देखने को अब यह आ रहा है सामने कि सरकारी पार्टी अपने राजनैतिक स्वार्थ के लिए देश की एकता को भी समाप्त करने पर तुल हो गई है। इस कार्य के लिए वह देश के विभिन्न हिस्सों में साम्प्रदायिकता को बढ़ावा दे रही है। हम ने देखा कि गुजरात में जो आन्दोलन चल रहा था उस के पीछे भी कांग्रेस (आई) का हाथ था।

श्री पी० राममूर्ति (तमिलनाडु) : कुछ लोगों का ।

श्री नागेश्वर प्रसाद शाही : कुछ लोगों का। महाराष्ट्र में जो शिव सेना आगे जा रही है उस के पीछे अन्तुले साहब का हाथ है। बंगलौर में जो क्षेत्रीयता बढ़ायी जा रही है और यह कहा जा रहा है केरलाइट्स और तमिलियन्स को निकाल दो कर्नाटक से, उस के पीछे कर्नाटक के चीफ मिनिस्टर का हाथ है। श्रीमन्, काश्मीर में जहां साम्प्रदायिकता का नामोनिशान नहीं था प्रधान मंत्री जी ने कहा कि यहां तो हिंदुओं के साथ बड़ा अन्याय हो रहा है। श्रीमन्, इस तरह की बहुत-सी हरकतें सरकारी दल अपने लाभ के लिए कर रहा है। श्रीमन्, सभी लोग चाहते हैं कि देश की जितनी भाषाएं हैं सब की तरफकी

हो। लेकिन सरकारी पार्टी क्या कर रही है। सरकारी पार्टी लखनऊ में हिन्दू उर्दू सम्मेलन और मुस्लिम उर्दू सम्मेलन कर रही है। इसी महीने की 19 तारीख को लखनऊ में हिन्दू उर्दू लेखक सम्मेलन को एड्रेस किया उत्तर प्रदेश के चीफ मिनिस्टर ने, उन्होंने प्रिंसाइड किया, उस को एड्रेस किया बिहार के चीफ मिनिस्टर श्री जगन्नाथ मिश्र ने...

श्री पी० राममूर्ति : वह कुछ जानते हैं उर्दू के बारे में ?

श्री नागेश्वर प्रसाद शाही : दोनों कुछ नहीं जानते। श्रीमन्, उस के साथ-साथ यह भी तय हुआ कि इस के बाद (समय की घंटी)... घंटी गीकिये।

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): How can I? I have got the names of seven or eight persons.

SHRI NAGESHWAR PRASAD SHAHI: Please don't disturb me.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): I am not disturbing you. But you have to observe the time-limit.

SHRI NAGESHWAR PRASAD SHAHI: I know it.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): You have got five minutes only and I cannot give you more time.

श्री नागेश्वर प्रसाद शाही : मैंने दो मिनट नहीं लिये, अभी मैं आप डिस्टर्ब कर रहे हैं।

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): I have noted the time here. You please go ahead.